

MR. DEPUTY CHAIRMAN: Whatever each individual Member's demands are, the practice is to write to them, that is all. Whatever the demands are, the usual practice is to write to the Members because it is not possible to reply. It is a practice. Each hon. Member would get a letter and the details would be there in that. ...*(Interruptions)*... No, it is not possible. ...*(Interruptions)*... No, Mr. Madhu, the hon. Railway Minister has said that whatever assurance has been given, it will be laid on the Table of the House. It will be available to you. ...*(Interruptions)*... Please sit down. It is not possible to answer all the fifty Members who have participated in the debate. That is why, the convention is, the hon. Railway Minister will communicate to the individual Member. What is the problem? ...*(Interruptions)*...

श्री मोहम्मद अली खान (आन्ध्र प्रदेश) : लोक सभा में मैडम ने जो बोला है, वह राज्य सभा में भी बोल सकती हैं। ...*(व्यवधान)*...

جناب محمد علی خان : لوک سبھا میں میڈم نے جو بولا ہے، وہ راجیہ سبھای میں بھی بول سکتی ہیں۔ ...*(مداخلت)*...

SHRI PENUMALLI MADHU: Sir, whatever is announced there should be announced here too.

MR. DEPUTY CHAIRMAN: You will get it! ...*(Interruptions)*... It is laid on the Table of the House, it is available to you. ...*(Interruptions)*... Now, message from the Lok Sabha.

MESSAGE FROM LOK SABHA

The Appropriation (Railways) No.3 Bill, 2009

SECRETARY GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No.3 Bill, 2009, as passed by Lok Sabha at its sitting held on the 9th July, 2009.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

I lay a copy of the Bill on the Table.

...*(Interruptions)*...

KUM. MAMATA BANERJEE: Sir, I beg to move the Bill to authorise...

MR. DEPUTY CHAIRMAN: There is no listing of the Bill today, it is not listed.

...*(Interruptions)*...

*Transliteration in Urdu Script

SHRI PENUMALLI MADHU: It is a discrimination, Sir! ...*(Interruptions)*...

श्री नंदी येल्हेया : जो लोक सभा में बोला है, यहां पर भी बोल सकती है? इसमें क्या है। जो वहां अनाउंस किया है, यहां पर भी अनाउंस कीजिए। ...*(व्यवधान)*...

श्री गिरीश कुमार सांगी : हमने जो सवाल किए, उनका जवाब नहीं आया है।

MR. DEPUTY CHAIRMAN: What discrimination? ...*(Interruptions)*... The hon. Minister has announced that it is laid on the Table of the House and it. ...*(Interruptions)*...

RECOMMENDATION OF THE BUSINESS ADVISORY COMMITTEE

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held on 9th July, 2009, has allotted time for the Government Business as follows:-

Business Time	Time Allotted
1. Consideration and passing of the Right of Children to free and Compulsory Education Bill, 2008.	Four hours
2. Consideration and return of the Appropriation Bill relating to Demands for Grants (Railways) for 2009-10, after it is passed by the Lok Sabha.	Two Hours
3. Discussion on the Statutory Resolution seeking approval for the continuance in force of the Proclamation dated 19.1.2009 in respect of the State of Jharkhand, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 19th July, 2009.	Three hours of two hours as allotted earlier
4. General discussion on Jharkhand Budget for 2009-10.	
5. Consideration and return of the Appropriation Bill relating to the Demands for Grants (Jharkhand) for 2009-10, after it is passed by the Lok Sabha.	(To be discussed together)

SPECIAL MENTIONS

Demand to withdraw the decision of merger of associate banks with State Bank of India

SHRI P. RAJEEVE (Kerala): Sir, I draw the attention of the House to the anxiety of the general public and public sector bank employees regarding the merger of associate banks with SBI. The Government's agenda is merger and consolidation of public sector banks. The Union Finance Minister on 10th June, 2009 is reported to have stated that the Government proposes to go ahead